

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

LOK SABHA
UNSTARRED QUESTION NO. 4671
TO BE ANSWERED ON Tuesday, March 23, 2020 /
Chaitra 3, 1942 (Saka)

Land Asset Monetization Programme

4671. SHRI KIRTI VARDHAN SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Government is contemplating to launch Land Asset Monetization Programme to raise funds through sale of land parcels held by various Government departments and companies across the country;
- (b) If so, whether any consultancy firms have been hired in this regard and if so, the details of the companies hired for the purpose; and
- (c) Whether any foreign consultant has also been hired for the said process and if so, the detail of the firm?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)

(a), (b) & (c) There is no such Programme. However, the Government has approved the procedure and mechanism for Asset Monetization of Central Public Sector Enterprises (CPSEs)/ Public Sector Undertakings (PSUs) /Other Government Organizations which is available in the website of Department of Investment and Public Asset Management (DIPAM) at www.dipam.gov.in. The asset monetization of the Government also include monetization of land and building.

The scope of the institutional mechanism approved by the Government covers monetization of the following:

- (i) Identified non-core assets of CPSEs under strategic disinvestment and
- (ii) Immovable Enemy Property under the custody of Custodian of Enemy Property (CEPI), MHA as per sub-section 6 of section 8A of the Enemy Property Act 1968;
- (iii) Assets of other CPSEs/ PSUs/ other Government Organizations with the approval of the Competent Authority.

- (iv) Sick/loss making CPSEs under closure shall follow the DPE closure guidelines dated 14.6.2018 in this regard. However, any sick/loss making CPSEs can also adopt this framework with the approval of Competent Authority.

Under the Asset Monetization Framework approved by the Government, DIPAM has empanelled 11 International Property Consultancy firms who would provide end to end transaction advisory services and ensure completion of transactions for monetizing the same. The following International Property Consultancy firms have been appointed after competitive bidding process for monetization of Assets of CPSEs under Strategic Disinvestment :

CPSE	Name of Consultancy Firm appointed
Bridge and Roof (B&R)	1. M/s. Jones Lang LaSalle Property Consultants (India) Pvt. Ltd. 2. M/s. KPMG Advisory Services Pvt. Ltd.
Bharat Pumps & Compressors Limited (BPCL)	1. M/s. KPMG Advisory Services Pvt. Ltd.
BEML Limited	1. M/s. CBRE 2. M/s. Jones Lang LaSalle Property Consultants (India) Pvt. Ltd.
